

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-865/ND/2020

IN THE MATTER OF:

M/s. Worldview Tours Pvt. Ltd.

.....Applicant

SECTION

U/s 10 IBC

Order delivered on 07.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Dr. MK Pandey Adv.
For the Respondent :
For the RD : Ms. Shankari Mishra, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the RD is present and submitted that they have filed an additional affidavit, however, the same is not reflected on the e-portal of the Tribunal. According to the Ld. Counsel on behalf of the RD, preliminary finding in terms of Section 206 of the Companies Act, 2013 has been issued to the Petitioner for giving some responses and the further proceeding is pending. A legal issue has arisen here as to whether during the pendency of an enquiry/investigation in terms of Section 206 of the Companies Act, 2013 and before the conclusion of the said proceeding, can Section 10 petition be admitted at this stage. Both the sides

are directed to argue the matter on this issue on the next date of hearing. List the matter on **26.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)